

RC No.DAI-2020-A-0023
CBI VS. Shudhanshu Ranjan
02.10.2020

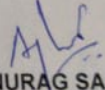
Present: Sh.Shailendra Babbar, Id. Counsel for applicant/accused Shudhanshu Ranjan.
Sh.Dhan Kishore, Id. PP for CBI.

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. 322/RG/DHC/2020 dated 15.08.2020 and subsequent office order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 passed by District and Session Judge (PC Act) (CBI), RADC, New Delhi.

File taken up today as applicant Sh. Shudhanshu Ranjan wants to file bail bond in terms of order dated 01.10.2020 passed by Ms. Anuradha Shukla Bhardwaj, Id. Special Judge (PC Act) (CBI-21), RADC, New Delhi. Vide order dated 01.10.2020 applicant was granted interim bail till 04.10.2020 on his furnishing personal bond in the sum of Rs 1 lakh with one surety of like amount for the purpose of appearing in Civil Services (preliminary) Examination scheduled for 04.10.2020 of which he had filed the admit card on record.

Heard.

Bail bond in the sum of Rs. 1 lakh with one surety of like amount furnished. Sh. Arun Kumar, uncle of applicant/accused is present as surety. Bail bond is accepted upto 04.10.2020. Applicant/accused Shudhanshu Ranjan be released forthwith. Reader of this court is directed to send the copy of the order on the official email ID of Jail Superintendent, Tihar Jail.


(ANURAG SAIN)
Special Judge, CBI-11
RADC, New Delhi
02.10.2020